NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 256/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE PARTIES:

Care Container Pvt.Ltd.

V/s.

Aelius Pharma Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Rajiv Hingy ilb. L.H. Hings & Co.	Respondent	RES
2	KUMAR KOTHARI ilb MANOT	Petitionen	a.
	T.C.P.No.	ORDER 256/I&BC/NCLT/MB/MAH/2017	

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of the Respondent, an objection has been raised that copy of the Petitioner moved under Section 9 of the I&BP Code in respect of the outstanding debt of only Rs. 3,01,217/- (Principal Amount) has not been served.
- The Learned Counsel of the Petitioner has stated that the requisite Form has 3. been sent only yesterday i.e. 18.07.2017.
- Under the circumstances he is directed to make hand delivery of the Notice of 4. Demand and copy of Petition to the Learned Counsel of the Respondent/debtor.
- The matter is listed for further hearing on 4th August, 2017. Date is duly 5. communicated to both the sides. Sd/-

M.K. Shrawat Member (Judicial)

Dated: 19.07.2017